Corrigendum to the Public Announcement

FOR THE ATTENTION OF THE SHAREHOLDERS OF THE

INDO GULF INDUSTRIES LIMITED

(Registered office: Flat No. 104, Ground Floor, Buildcon Apartments, 70, Ber Sarai, New Delhi – 110 016, India)

This Corrigendum is being issued by Enam Financial Consultants Private Limited (the "Manager to the Offer") on behalf of Balarampur Chini Mills Limited (the "Acquirer"). This corrigendum is to be read in conjunction with the Public Announcement issued on August 24, 2006.

1. The Acquirer has entered into a Share Purchase Agreement ("SPA") on August 18, 2006 with Dr. S. K. Garg, acting for himself and, through duly authorized power of attorney / letter of authority, for the other shareholders (hereinafter collectively referred to as "Sellers") for acquisition of 21,76,098 fully paid up equity shares of Rs. 10/- each and 4,58,400 partly paid up equity shares of Rs.10/- each (Rs. 5/- paid up) (hereinafter collectively referred to as "Transaction Shares") representing 27.54% of total equity share capital and 27.67% of the total voting equity share capital of IGIL. Pursuant to this acquisition, on August 24, 2006 Acquirer issued a Public Announcement to acquire up to 37,15,000 paid-up equity shares of Indo Gulf Industries Limited of face value Rs. 10/- each, from the existing shareholders representing 38.83% of the equity share capital and 47.24% of total voting equity share capital as on date of Public Announcement, at a price of Rs. 7/- per fully paid-up equity share and such amount payable to partly paid shareholders after deducting amount due in respect of calls in arrears on such shares subject to a minimum of Rs. 2/- per partly paid shares
2. In terms of the second proviso to Regulation 22(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 (the "Regulations"), the Acquirer deposited in cash Rs.2,60,05,000/- in the Escrow Account with Kotak Mahindra Bank Limited (Address: "Apeejay House", 15, Park Street, Kolkata – 700 016). Accordingly, the Acquirers have deposited in the said Escrow Account hundred percent of the consideration payable in cash assuming full acceptances under the Offer aggregating Rs.2,60,05,000/- and the Manager to the Offer is authorised to realise the value of the Escrow in terms of the Regulations. The Escrow Bank has marked a lien on the entire said cash deposit in favour of the Manager to the Offer. Further, in terms of the said second proviso to Regulation 22(7) of the Regulations, the Acquirer sought appointment of its representative as a director on the Board of Directors of Indo Gulf Industries Limited.
3. Consequent to the above, the Board of Directors of Indo Gulf Industries Limited at its meeting held on October 12, 2006, appointed Dr. Arvind Krishna Saxena as a Additional Director.
4. The Board of Directors of the Acquirer accept full responsibility for the information contained in this Corrigendum and also for the obligations as laid down in the Regulations.

A copy of this Corrigendum can be downloaded from SEBI's website at www.sebi.gov.in

ENAM

Manager to the Offer:
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Date : October 16, 2006
Place: Mumbai

15 x 12